

CENTRAL INFORMATION COMMISSION
Club Building (Near Post Office)
Old JNU Campus, New Delhi - 110067
Tel: +91-11-26161796

Decision No. CIC/SG/A/2010/900218/7151
Appeal No. CIC/SG/A/2010/900218

Relevant Facts emerging from the Appeal:

Appellant : Mr. Rajesh Verma
Flat No. 84A, Pocket A,
Ashok Vihar, Phase –II,
Delhi – 110052.

Respondent : Ms. Indira Rani Singh
PIO & DDE (NW-B)
Govt. of NCT of Delhi
District North West B, FU-Block,
Pitampura, Delhi – 110083.

RTI application filed on : 21/11/2009
PIO replied : 17/12/2009
First appeal filed on : 28/12/2009
First Appellate Authority order : 03/01/2010
Second Appeal filed on : 13/01/2010
Second Appeal received on : 22/01/2010
Hearing Notice sent on : 16/02/2010
Hearing held on : 15/03/2010

Information Sought:

- a) Details of time period from Mar'07 to Oct'09 for which Mrs. Alka Sharma performed duty as Coach (Table Tennis) in Mata Jai Kaur School, Ashok Vihar, Phase – III, Delhi – 110052.
- b) Details of payment made by the said school to Mrs. Alka Sharma, R/o C2/114, Ashok Vihar, Phase-II, Delhi-110052. for her coaching service.
- c) Details of Budget Head under which the payment was made to Mrs. Alka Sharma.
- d) Details of sports coaches besides Mrs. Alka Sharma who were giving their duty in the said school between the periods of March'07 to Oct'07.
- e) Details of payment made to all those sports coaches apart from Mrs. Alka Sharma by the said school between the said periods.
- f) Details of Budget Head from which the above payment was made by the said school.

Reply of the PIO:

The information asked by the Appellant was not available in the office record as the information was not required to be submitted by unaided Public Schools as per DSEAR, 1973.

Ground of First Appeal:

Unsatisfactory and incomplete information received from the PIO.

First Appellate Authority ordered:

The FAA in its order stated that the information provided by the PIO was satisfactory.

Ground of the Second Appeal:

Unfair disposal of the Appeal by the FAA.

Relevant Facts emerging during Hearing:

The following were present

Appellant : Mr. Rajesh Verma;

Respondent : Ms. Indira Rani Singh, PIO & DDE (NW-B);

The Appellant has sought information regarding a Private Un-aided school. This information is not held by the Directorate of Education and since the School is Private Un-aided school the RTI application cannot be transferred to it since school is not a public authority.

Decision:

The Appeal is dismissed.

This decision is announced in open chamber.

Notice of this decision be given free of cost to the parties.

Any information in compliance with this Order will be provided free of cost as per Section 7(6) of RTI Act.

Shailesh Gandhi
Information Commissioner
15 March 2010

(In any correspondence on this decision, mention the complete decision number.)_(GJ)